

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

C.P. 59/2003 and C.P. 58/2003 in  
ORIGINAL APPLICATION NOS. 919/2001 AND 115/2002

TRIBUNAL'S ORDER

DATED:29.1.2004

Applicants by Shri S.P. Saxena. Respondents by Shri R.R. Shetty.

The learned counsel for the applicant mentions that Writ Petition filed by the respondents had come up before the High Court on 19.1.2004. The Hon'ble High Court has directed that the petitioners may be paid the difference mentioned in the order of the CAT. However both the applicants will file an undertaking in the form of an affidavit that in the event of petitions being allowed, both applicant will refund the requisite amount.

The learned counsel for the respondents mentioned that necessary steps are being taken by the department for implementation of the order of the CAT in view of the Hon'ble High Court judgement dated 19.1.2004.

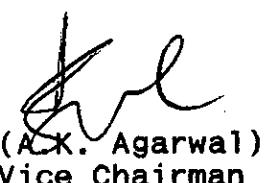
The learned counsel for the applicant mentions that his parties will file the affidavit as directed by the Hon'ble High Court.

After hearing both the counsel we allow 6 weeks time for payment of difference of pay. However for fixation of pension in the case of Smt. K.A. Bhat another six weeks are allowed.

List the case on 19.3.2004.



(Muzaffar Husain)  
Member(J)



(A.K. Agarwal)  
Vice Chairman

NS